

Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

MR. DEPUTY SPEAKER: The question

"That is pursuance of Section 5 (i) read with Section 6(2) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

The motion was adopted

(ii) Public Accounts Committee

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shrimati Krishna Sahi ceased to be a member of the Committee on her appointment as a Minister,"

MR. DEPUTY SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shrimati Krishna Sahi ceased to be a member of the Committee on her appointment as a Minister."

The motion was adopted

13.31 1/2 hrs

THE BUSINESS ADVISORY
COMMITTEE

Sixteenth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): I beg to move:

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 14th July, 1992."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 14th July, 1992."

The motion was adopted.